

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.996 OF 1996
ALLAHABAD THIS THE 18TH DAY OF DECEMBER,2002

HON'BLE MR. S. DAYAL, MEMBER-A
HON'BLE MR. A.K. BHATNAGAR, MEMBER-J

Kunwar Bahadur Srivastava,
Son of Sri Brij Bihari Lal Srivastava,
aged about 36 years,
Resident of Village and Post Bela Mundi,
Allahabad. Applicant

(By Advocate Shri B.B. Sirohi)

Versus

1. Divisional Manager (Fault Control)
General Manager (Maintenance),
N.T.R. Lucknow.
2. Assistant Engineer (Fault Control),
Micro Wave Maintenance (II),
Allahabad.
3. Union of India,
through the Secretary,
Department of Posts and Telegraph,
New Delhi. Respondents

(By Advocate Shri A. Mohiley)

O R D E R

HON'BLE MR. S. DAYAL, MEMBER-A

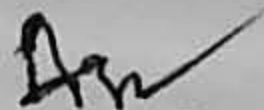
The applicant has filed this application for setting aside his retrenchment with effect from 01.05.1985 and a direction to be reinstated with continuity of service with full back wages. The applicant seems to be seeking relief in this case on account of the order passed by this Tribunal in O.A no.263/86 between Chhangu Lal versus Assistant Engineer Cross Bar Sansthan, Allahabad in which the Tribunal has held that it had concurrent jurisdiction under Industrial Dispute Act. It is now a settled law that the Tribunal does not have any jurisdiction under Industrial Dispute Act.

2. The representation filed by the applicant regarding his claim has been considered and decided by the respondents

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as per Annexure-11. We find no flaw in the order passed by the respondents. The application is, therefore, dismissed as lacking in merits.

3. There shall be no order as to costs.


Member-J


Member-A

/Neelam/